

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 31st day of May 2001.

Hon'ble Mr. SKI Naqvi, Member-J.

Original Application no. 992 of 2000.

Bankelal, S/o Sri Ghanshyandas,
r/o 486 Kasgaran,
Bareilly.

... Applicant

C/A Shri A.S. Diwakar

Versus

1. Union of India through General Manager,
N.E. Rly., Gorakhpur
2. General Manager, N.E. Rly., Gorakhpur
3. D.R.M., Izatnagar, Bareilly.
4. Labour Enforcement Officer, Bareilly
5. Chief Personnel Officer, N.E. Rly.,
Gorakhpur
6. Labour Enforcement Officer (Central),
Dehradun.

... Respondents

C/Rs Shri KP Singh

Sree

...2/-

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ORDER (Oral)

Hon'ble Mr. SKI Naqvi, Member-J.

The applicant Shri Bankelal, has come up seeking relief to the effect that the respondents be directed to pay overtime dues to the petitioner in accordance with law in this regard and also to pay 18% interest on amount of arrears.

2. As per applicants' case he was engaged as carriage Khalasi in the year 1995 - 96 and presently ^{Saloon} he is working as ~~salone~~ attendant since 1997 in N.E. Rly., Izatnagar, Bareilly. It has been mentioned that the duty hours of Carriage Khalasi are 48 hours per week or 92 hours per month, but petitioner was made to work more than this prescribed period in terms of hours for which he became entitled to overtime payment, but the same has not been granted to him inspite of several representations followed by reminders, but without success and, therefore, he has come up before the Tribunal through this OA.

3. The respondents have contested the case.

4. The main grievance of the applicant is that right from 29.11.1995, the applicant is pursuing the matter, but without any response from the competent authority inspite of his representations ^{having} ~~been~~ forwarded with favourable notes.

Sree ...3/-

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5. From the facts and circumstances of the matter I find it expedient to decide the OA with the direction to competent authority in the respondents establishment to decide the representation of the applicant dated 29.11.95, copy of which has been annexed as annexure A-1 to the OA, within three months from the date of communication of this order, alongwith copy of representation and enclosures thereto, and to pass detailed, speaking and reasoned order with copy to the applicant.

6. No order as to costs.

Selvagan
Member-J

/pc/